

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

TRADE NOTICE NO. 05/2019-20

New Delhi, Dated the 15th April, 2019

To

All RAs of DGFT

Subject: - Requirement of documents for online IEC application – modification and modification procedure to follow Clarifications – reg.

DGFT vide Trade Notice No.39/2018-19 dated 12.12.2018 has laid down a mechanism for verification of documents for online IEC application. As per the Trade Notice only two documents are required for filing online application for IEC. These documents are (i) address proof and (ii) cancelled cheque / Bank Certificate.

2. All Regional Authorities (RA) are hereby intimated that whenever an IEC is picked up for verification under the 5% mandatory check through RMS, RA needs to verify whether the documents submitted as (i) address proof match the documents listed in Trade Notice No.39/2015-20 dated 12.12.2018 and that the (ii) cancelled cheque is also as per the aforesaid Trade Notice.

3. In case the RA observes that there is any variance in the records vis-à-vis the details in IEC, RA should ask the applicant / send an email to the applicant entity at the registered email ID and ask them to rectify the deficiencies / variance noticed in the application / records. Sufficient time of 15 days from the date of communication may be provided to the applicant to rectify such deficiencies; failing which the RA may suspend the IEC.

4. It may be clarified to the IEC holder / applicant that modification is to be carried out by paying usual modification fee.

5. RAs shall furnish a Monthly Report of IEC taken up for further verification, number of IEC rectified / suspended, to the Policy – 2 Division (Dinesh Baid <dinesh.baid@nic.in>) with a copy to EDI Cell.

This issues with the approval of competent authority.



(S.P. ROY)

Joint Director General of Foreign Trade

Telefax: 011-23062240

e-mail: shyama.roy@nic.in

Issued from F.No. 01/93/180/20/AM-13/PC2-(B)/P-9917